

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 270/TT/2020

Subject : Petition for truing up of the tariff of the 2014-19 period and determination of the transmission tariff of the 2019-24 period for 6 nos. of assets under “Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh” in Western Region.

Date of Hearing : 28.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of the 2014-19 period and determination of the tariff of the 2019-24 period in respect of the following assets under “Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh” in Western Region:-

Asset-1: 3x110 MVAR Line reactor for 765 kV D/C Raipur PS-Wardha Line 1 Ckt#2 to be charged as Bus reactor at Wardha Sub-station,

Asset-2a: 765 kV 3X110 MVAR Bus Reactor at Wardha Sub-Station,

Asset-2b: 3x110 MVAR Line Reactor for 765 kV D/C Raipur-Wardha Line 1 Ckt#1 charged as Bus Reactor at Wardha Sub-station,

Asset-2c: 765 kV D/C Raipur Pooling Station-Wardha line-I Transmission Line,



Asset-2d: 765 kV 240 MVAR Switchable Line Reactor of Wardha I bay at Raipur Pooling Station (Charged as a Bus Reactor),

Asset-2e: 765 kV 240 MVAR Switchable Line Reactor of Wardha II bay at Raipur Pooling Station (Charged as a Bus Reactor).

3. The representative of the Petitioner submitted that the tariff of Asset-1 was determined for the 2014-19 period vide order dated 10.12.2018 and corrigendum dated 30.1.2019 in Petition No. 126/TT/2018 and for Assets-2a, 2b, 2c, 2d and 2e vide order dated 29.4.2016 in Petition No. 104/TT/2014. In order dated 10.12.2018, the time over-run in respect of Asset-1 was not condoned, hence the IDC and IEDC has not been claimed in the instant petition. The entire time over-run was condoned in respect of assets 2a, 2b, 2c, 2d and 2e. He further submitted that the capital cost allowed in the previous order as on 31.3.2019 was ₹170448.10 lakh for all assets covered in the instant petition, whereas the actual capital cost claimed in the true up petition is ₹170252.10 lakh as on 31.3.2019. Initial Spares have been claimed on project basis and are within the ceiling limit. The additional capital expenditure claimed beyond cut-off date is on account of balance and retention payments and unexecuted work. The information sought through Technical Validation letter has been submitted. He submitted that the Commission vide order dated dated 29.4.2016 in Petition No. 104/TT/2014, directed the Petitioner to submit RLDC certificate for Asset-2b to which the representative of the Petitioner submitted that the asset in question was charged during 2009-14 tariff period, but was put to use during 2014-19 period, hence the RLDC certificate is not required in view of the 2009 Tariff Regulations.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 18.8.2020, with an advance copy to the Respondents: -

- i. RLDC certificate for successful trial operation of Asset-2b.
- ii. Detailed IDC discharge statement for Asset-2a, 2b, 2c, 2d and 2e covered in the instant petition withdrawal date, drawl amount, rate of interest, total interest against each drawl, annual interest payment date up to COD, interest discharged up to COD, interest payment date after COD and interest discharged after COD.
- iii. Form-5 for all the assets covered under the instant petition.

5. The Commission further directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

